

**MINUTES OF NORMS COMMITTEE (NC-7) OF
PLASTIC & RUBBER PRODUCTS'
MEETING NO.17/AM20
(HELD ON 07.02.2020)
UNDER THE CHAIRMANSHIP OF
SHRI VIJAY KUMAR, ADDL. DGFT**

Meeting No. 17/87-NC-7/2019 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 07.02.2020, under the Chairmanship of Shri Vijay Kumar, Addl. DGFT, Directorate General of Foreign Trade, Department of Commerce, Udyog Bhawan, New Delhi-110011. Following attended the Meeting:

- 1) Shri Shaish Kumar, Technical Expert (Consultant), DGFT
- 2) Shri D.N. Mathur, Technical Expert (Consultant)
- 3) Shri Ashok Chander Bhatt, FTDO

Following are the decisions of the Norms Committee after deliberation and RA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

The Committee approved the minutes of Norms Committee -VII Meeting No. 15 dated 08.01.2020 since uploaded on DGFT website.

MANUAL CASES

Case No. A-206	M/s Prime Progression Export & Services Pvt. Ltd.	HQ F. No. 01/87/171/191/AM17/DES-VII	Status: Deferred
NC No.:17/AM20 Dated: 07.02.2020	SEZ F. No. : 1/24/2010:EOU:CSEZ		

Subject: Fixation of Standard Input-Output Norms for the export product.

Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm. However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case

Case No. A-207	Max Specialty Films Ltd	HQ F. No. 01/87/050/00182/AM18/DES-VII	Status: Deferred
NC No.:17/AM20 Dated: 07.02.2020	Adv. Lic. No. and Date 2210015723 Dt:14.06.2017	RA F. No. 22/24/040/00005/AM18	

Subject: Fixation of norms

Decision: The committee considered the case as per agenda and decided to defer the matter for examination of the reply of the firm by TEC{SK}

Case No. A-208	M/s SPERRY PLAST LTD	HQ F. No. 01/87/50/ 00086/AM18/DES-VI	Status: Deferred
NC No.:17/AM20 Dated: 07.02.2020	Adv. Lic. No. and Date 0510402144 dt 03.04.2017	RA F. No. 05/24/040/00662/AM17	

Subject: Fixation of norms

Decision: The committee considered the case as per agenda and decided to defer the matter for examination of the reply of the firm by TEC{SK}

Case No. A-209	Servewell Household Appliances	HQ F. No. 01/87/50/ 00534/AM19/DES-VII	Status: Rejected
NC No.:17/AM20 Dated: 07.02.2020	Adv. Lic. No. and Date 2410042506 dt. 06.09.2018	RA F. No. 24/24/040/00011/AM19	

Subject: Fixation of norms

Decision : The committee noted that a DL was issued to firm on 28.11.2019, which was followed by a reminder on 13.01.2020. However, firm has not replied to the DL. Therefore, committee decided to reject the case

Case No. A-210	Chiripal Poly Films Ltd.	HQ F. No. 01/87/50/ 00458/AM18/DES-VII	Status: Approved
NC No.:17/AM20 Dated: 07.02.2020	Adv. Lic. No. and Date 0810141352 dt. 22.11.2017	RA F. No. 08/24/040/00239/AM18	

Subject: Corrections in the quantity of Import item.

Decision : The committee considered the request of the firm and decided to amend the norms fixed in the Minutes of Meeting No.9 of Norms Committee-VII held on 31.01.2018 as follows:-

Quantity for import item no. 4 viz. Evaporation Boats may be read as 0.007 Number.

Case No. A-211	Wacker Metroark Chemicals Pvt. Ltd.	HQ F. No. 01/87/50/ 00277/AM17/DES-VII	Status: Approved
NC No.:17/AM20 Dated: 07.02.2020	Adv. Lic. No. and Date 0210206799 dt. 30.06.2016	RA F. No. 02/24/040/00064/AM17	

Subject: Corrections in the quantity of Import item

Decision : Based on the recommendations of Department of Chemicals & Petro Chemicals, Committee decided to amend the quantity of norms fixed in respect of Import Items in the Minutes of Meeting No.25 of Norms Committee-VII held on 27.03.2019:-

Name of the Import Item	Quantity
Elastosil Aux Castearat batch	0.0079Kg/MT
Polydimethyl siloxane and auxiliary	

Trigonox 101-45S-PS/ Elastosil Aux Curing Agent C 6 Organic Peroxide	0.0098Kg/MT
Elastosil Colour Paste PT Black Standard Polydimethyl siloxane and auxiliary, Filler	0.0099Kg/MT
RA may take consequential action as per Policy / Procedures	

Case No. A-212	Wacker Metroark Chemicals Pvt. Ltd.	HQ F. No. 01/87/50/ 00114/AM17/DES-VII	Status: Approved
NC No.:17/AM20 Dated: 07.02.2020	Adv. Lic. No. and Date 0210206704 dt. 19.05.2016	RA F. No. 02/24/040/00024/AM17	

Subject: Corrections in the quantity of Import item

Decision : Based on the recommendations of Department of Chemicals & Petro Chemicals, Committee decided to amend the following in the Minutes of Meeting No. 8 of Norms Committee-VII held on 28.08.2019:-

(i) The export item at Sl. No. 13 may be amended to read as Wacker Finish CT 93M/ Finish J52 M (Emulsion of Amino silicone Fluid/ Amino Dimethyl Polysiloxane) Silicones in Primary Form.

(ii) Quantity of the following import item against export item at Sl. No. 12 may be amended as follows:

Name of the Import Item	Quantity in Kg/Kg
Wacker LO 66 (Dimethyl Polysiloxane with Auxiliary)	0.038

(iii) Quantity of the following import item against export item at Sl. No. 14 may be amended as follows:

Name of the Import Item	Quantity in Kg/Kg
Silane PC 1220/Geniosil GF 95/ Silane USI D 1311/ JH-A 602 Silane Coupling Agent	0.0524

RA may take consequential action as per Policy / Procedures

ONLINE CASES

Case No.:1/24/87-ALC1/2018	Party Name: SANGHVI TECHNO PRODUCTS	Meet No/Date:17/87- ALC1/2019 07.02.2020	Status: Rejected
HQ File 01/87/050/00807/AM19/	RLA File 08/24/040/00373/AM16/	Lic.No/Date:0810137116 03.02.2016	
Decision : The committee considered the case as per agenda and noted that Hard Copy of the application of the firm has not been received from RA as well as from Firm despite repeated			

reminders. Therefore, committee decided to reject the case.

Case No.:146/24/87-ALC1/2018	Party Name: VASUDHA CHEMICALS PVT. LTD.	Meet No/Date:17/87-ALC1/2019 07.02.2020	Status: Deferred
HQ File :01/87/050/00952/AM19/	RLA File :03/95/040/00065/AM17/	Lic.No/Date:0310804191 26.04.2016	
Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL. Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case			

Case No.:68/15/87-ALC1/2016	Party Name: RALLIS INDIA LIMITED	Meet No/Date:17/87-ALC1/2019 07.02.2020	Status: Approved
HQ File :01/87/050/00461/AM17/	RLA File :03/95/040/00409/AM17/	Lic.No/Date:0310807887 19.09.2016	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00461/AM17, the Committee decided to adopt following norms:-

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
1. Polyether Ketone Ketone (60:40)	1Kg	1.Terephthaloyl Chloride (TCL)	0.437Kg
		2.Isophthaloyl Chloride (ICL)	0.271Kg
		3.Diphenyl Oxide (DPO)	0.673Kg
		4.Methanol	0.295Kg
		5.N-Hexane	0.195Kg
2. Polyether Ketone Ketone (72:28)	1Kg	1.Terephthaloyl Chloride (TCL)	0.533Kg
		2.Isophthaloyl Chloride (ICL)	0.197Kg
		3.Diphenyl Oxide (DPO)	0.674Kg
		4.Methanol	0.295Kg
		5.N-Hexane	0.195Kg
RA may take consequential action as per Policy / Procedures			

Case No.:8/16/87-ALC1/2018	Party Name: TEGA INDUSTRIES LIMITED	Meet No/Date:17/87-ALC1/2019 07.02.2020	Status: Deferred
HQ File :01/87/050/00305/AM19/	RLA File :02/24/040/00058/AM19/	Lic.No/Date:0210208570 16.07.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DPIIT			

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Dilip Kumar

दिलीप कुमार/DILIP KUMAR
उप महानिदेशक विदेश व्यापार/Dy. DGFT
विदेश व्यापार महानिदेशालय/DGFT
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

5	Case No.:318/24/87-ALC1/2018	Party Name: KEY EXPORTS,	Meet No/Date:17/87-ALC1/2019 07.02.2020	Status: Deferred
	HQ File :01/87/050/01124/AM19/	RLA File :03/94/040/01001/AM19/	Lic.No/Date:0310827208 21.02.2019	
Decision : The committee considered the case as per agenda and noted that comments are awaited from Ministry of Environment and Forests. Therefore, committee decided to remind them and deferred the case.				

6	Case No.:3/5/87-ALC1/2019	Party Name: PORUS LABORATORIES PRIVATE LIMITED	Meet No/Date:17/87-ALC1/2019 07.02.2020	Status: Deferred
	HQ File :01/87/050/00114/AM20/	RLA File :09/24/040/00072/AM20/	Lic.No/Date:0910067554 21.05.2019	
Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case				

7	Case No.:17/5/87-ALC1/2019	Party Name: GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:17/87-ALC1/2019 07.02.2020	Status: Deferred
	HQ File :01/87/050/00128/AM20/	RLA File :34/24/040/00344/AM19/	Lic.No/Date:3410045162 21.05.2019	
Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case				

8	Case No.:21/5/87-ALC1/2019	Party Name: WINDSON CHEMICAL PVT.LTD.	Meet No/Date:17/87-ALC1/2019 07.02.2020	Status: Rejected
	HQ File :01/87/050/00132/AM20/	RLA File :52/24/040/00008/AM20/	Lic.No/Date:5210043065 24.05.2019	
Decision : The committee noted that a DL was issued to firm on 16.09.2019, which was followed by a reminder on 28.12.2019. However, firm has not replied to the DL. Therefore, committee decided to reject the case				

9	Case No.:31/5/87-ALC1/2019	Party Name: MOTIBA SILICONE PRIVATE LIMITED	Meet No/Date:17/87-ALC1/2019 07.02.2020	Status: Deferred
	HQ File :01/87/050/00142/AM20/	RLA File :08/24/040/00077/AM20/	Lic.No/Date:0810145401 29.05.2019	
Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case				

10	Case No.:34/5/87-ALC1/2019	Party Name: PORUS LABORATORIES PRIVATE LIMITED	Meet No/Date:17/87-ALC1/2019 07.02.2020	Status: Deferred
	HQ File :01/87/050/00145/AM20/	RLA File :09/24/040/00087/AM20/	Lic.No/Date:0910067602 30.05.2019	

Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- c) Chemical name, Technical specifications of items proposed to be imported.
- d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product
- f) Complete chemical name of Export Items.
- g) Complete chemical name of Import Item No.1

11	Case No.: 35/5/87-ALC1/2019	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:17/87-ALC1/2019 07.02.2020	Status: Deferred
	HQ File :01/87/050/00146/AM20/	RLA File :02/24/040/00024/AM20/	Lic.No/Date:0210209210 30.05.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter for want of comments of Department of Chemicals and Petro Chemicals.				

12	Case No.: 36/5/87-ALC1/2019	Party Name: WELSPUN FLOORING LIMITED	Meet No/Date:17/87-ALC1/2019 07.02.2020	Status: Rejected
	HQ File :01/87/050/00147/AM20/	RLA File :09/24/040/00044/AM20/	Lic.No/Date:0910067610 31.05.2019	
Decision : The committee considered the case as per agenda and noted that Hard Copy of the application of the firm has not been received from Firm despite repeated reminders. Therefore, committee decided to reject the case as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019				

13	Case No.: 37/5/87-ALC1/2019	Party Name: WELSPUN FLOORING LIMITED	Meet No/Date:17/87-ALC1/2019 07.02.2020	Status: Rejected
	HQ File :01/87/050/00148/AM20/	RLA File :09/24/040/00045/AM20/	Lic.No/Date:0910067611 31.05.2019	
Decision : The committee considered the case as per agenda and noted that Hard Copy of the application of the firm has not been received from Firm despite repeated reminders. Therefore, committee decided to reject the case as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019				

14	Case No.: 50/5/87-ALC1/2019	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:17/87-ALC1/2019 07.02.2020	Status: Withdrawn
	HQ File	RLA File	Lic.No/Date:0210209233	

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 विदेश व्यापार महानिदेशालय/DGFT
 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

:01/87/050/00161/AM20/	:02/24/040/00032/AM20/	10.06.2019	
Decision : The committee considered the case as per agenda and decided to withdraw the case as per request of the firm.			

Case No.:51/5/87-ALC1/2019	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:17/87-ALC1/2019 07.02.2020	Status: Deferred
15 HQ File :01/87/050/00162/AM20/	RLA File :02/24/040/00034/AM20/	Lic.No/Date:0210209234 10.06.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter for want of comments of Department of Chemicals and Petro Chemicals.			

Case No.:55/5/87-ALC1/2019	Party Name: PIONEER POLYLEATHERS LIMITED	Meet No/Date:17/87-ALC1/2019 07.02.2020	Status: Rejected
16 HQ File :01/87/050/00166/AM20/	RLA File :05/24/040/00150/AM20/	Lic.No/Date:0510410908 12.06.2019	
Decision : The committee noted that a DL was issued to firm on 28.11.2019, which was followed by a reminder on 14.01.2020. However, firm has not replied to the DL. Therefore, committee decided to reject the case			

Case No.:67/5/87-ALC1/2019	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:17/87-ALC1/2019 07.02.2020	Status: Deferred
17 HQ File :01/87/050/00178/AM20/	RLA File :02/24/040/00037/AM20/	Lic.No/Date:0210209255 14.06.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter for want of comments of Department of Chemicals and Petro Chemicals.			

Case No.:75/5/87-ALC1/2019	Party Name: GUNJAN PAINTS LIMITED	Meet No/Date:17/87-ALC1/2019 07.02.2020	Status: Rejected
18 HQ File :01/87/050/00186/AM20/	RLA File :08/24/040/00036/AM20/	Lic.No/Date:0810145536 18.06.2019	
Decision : The committee considered the case as per agenda and noted that Hard Copy of the application of the firm has not been received from Firm despite repeated reminders. Therefore, committee decided to reject the case as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019			

Case No.:1/8/87-ALC1/2019	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:17/87-ALC1/2019 07.02.2020	Status: Withdrawn
19 HQ File :01/87/050/00188/AM20/	RLA File :02/24/040/00047/AM20/	Lic.No/Date:0210209278 21.06.2019	
Decision : The committee considered the case as per agenda and decided to withdraw the case as per request of the firm.			

20 Case No.:6/8/87-ALC1/2019	Party Name: TANGERINE DESIGN PVT. LTD.	Meet No/Date:17/87-ALC1/2019	Status: Deferred
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Dilip Kumar
दिलीप कुमार/DILIP KUMAR
 उप महानिदेशक विदेश व्यापार/Dy. DGFT
 विदेश व्यापार महानिदेशालय/DGFT
 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

		07.02.2020	
HQ File 01/87/050/00193/AM20/	RLA File 05/24/040/00165/AM20/	Lic.No/Date:0510411046 25.06.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DPIIT			

Case No.: 7/8/87-ALC1/2019	Party Name: TANGERINE DESIGN PVT. LTD.	Meet No/Date:17/87-ALC1/2019 07.02.2020	Status: Approved
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HQ File :01/87/050/00194/AM20/	RLA File :05/24/040/00164/AM20/	Lic.No/Date:0510411047 25.06.2019	
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Decision : The committee considered the case as per agenda and decided to ratify the license on repeat basis as per DPIIT comments given in Case No. 1/2/87-ALC1/2019 in the Norms Committee-VII Meeting No. 11 held on 06.11.2019:-

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
PU BELT - 38 MM CES2 REVERSIBLE STRETCH FINISH SIZE 40-58 INCH WITH METAL BUCKLE	200000Number	SYNTHETIC PU LEATHER [RELEVANT THICKNESS}	19383.7Sq.mt.
		METAL BUCKLE (RELEVANT)	Net+1%

RA may take consequential action as per Policy / Procedures

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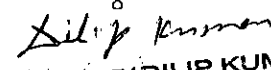
Case No.: 14/8/87-ALC1/2019	Party Name: SHRINATH ROTO PACK PVT LTD.	Meet No/Date:17/87-ALC1/2019 07.02.2020	Status: Approved
HQ File :01/87/050/00201/AM20/	RLA File :09/24/040/00154/AM20/	Lic.No/Date:0910067714 27.06.2019	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00201/AM20, the Committee decided to ratify the license as under:-

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
Printed Flexible Packaging Material of One Layer in the form of Pouch {Containing 80% LDPE and 20% Nylon}	71429Kg	LDPE GRANULES EXXONMOBIL LD 150 AC	30000.180Kg
		LLDPE GRANULES EXXONMOBIL LL1001 BU	30000.180Kg
		ULT. C40 LN 09 NYLON CHIPS	15000.090Kg

RA may take consequential action as per Policy / Procedures

23	Case No.: 15/8/87-ALC1/2019	Party Name: WACKER METROARK CHEMICALS	Meet No/Date:17/87-ALC1/2019	Status: Withdrawn
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दिलीप कुमार/DILIP KUMAR
 उप महानिदेशक विदेश व्यापार/Dy. DGFT
 विदेश व्यापार, महानिदेशालय/DGFT
 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

	PVT LTD	07.02.2020	
HQ File :01/87/050/00202/AM20/	RLA File :02/24/040/00052/AM20/	Lic.No/Date:0210209293 27.06.2019	
Decision : The committee considered the case as per agenda and decided to withdraw the case as per request of the firm.			

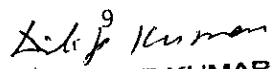
24	Case No.: 17/8/87- ALC1/2019	Party Name: NANOFIL TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:17/87- ALC1/2019 07.02.2020	Status: Rejected
	HQ File :01/87/050/00204/AM20/	RLA File :61/24/040/00003/AM20/	Lic.No/Date:6110001602 28.06.2019	
Decision : The committee considered the case as per agenda and noted that Hard Copy of the application of the firm has not been received from Firm despite repeated reminders. Therefore, committee decided to reject the case as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019				

25	Case No.: 20/8/87- ALC1/2019	Party Name: FISHFA RUBBERS LIMITED	Meet No/Date:17/87- ALC1/2019 07.02.2020	Status: Rejected
	HQ File :01/87/050/00207/AM20/	RLA File :24/24/040/00003/AM20/	Lic.No/Date:2410042796 28.06.2019	
Decision : The committee considered the case as per agenda and noted that Hard Copy of the application of the firm has not been received from Firm despite repeated reminders. Therefore, committee decided to reject the case as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019				

26	Case No.: 21/8/87- ALC1/2019	Party Name: GOLDEN ROLLS PVT LTD	Meet No/Date:17/87- ALC1/2019 07.02.2020	Status: Deferred
	HQ File :01/87/050/00208/AM20/	RLA File :33/24/040/00009/AM20/	Lic.No/Date:3310030559 28.06.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DPIIT				

27	Case No.: 18/8/87- ALC1/2019	Party Name: GANPATI PIPES	Meet No/Date:17/87- ALC1/2019 07.02.2020	Status: Rejected
	HQ File :01/87/050/00205/AM20/	RLA File :05/23/040/00133/AM20/	Lic.No/Date:0510411106 01.07.2019	
Decision : The committee considered the case as per agenda and noted that Hard Copy of the application of the firm has not been received from Firm despite repeated reminders. Therefore, committee decided to reject the case as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019				

28	Case No.: 19/8/87- ALC1/2019	Party Name: BAGLA POLIFILMS LIMITED	Meet No/Date:17/87- ALC1/2019 07.02.2020	Status: Approved
	HQ File :01/87/050/00206/AM20/	RLA File :05/23/040/00099/AM20/	Lic.No/Date:0510411110 01.07.2019	


दिलीप कुमार/DILIP KUMAR
 उप महानिदेशक विदेश व्यापार/Dy. DGFT
 विदेश व्यापार महानिदेशालय/DGFT
 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00206/AM20, the Committee decided to ratify the license as under:-

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
POLYOLEFIN SHRINK FILM	300000Kg	POLYETHYLENE RESIN	220500Kg
		PROPYLENE COPOLYMER	94500Kg
RA may take consequential action as per Policy / Procedures			

Case No.:33/8/87-ALC1/2019	Party Name: AUTUS INTERNATIONAL	Meet No/Date:17/87-ALC1/2019 07.02.2020	Status: Rejected
HQ File :01/87/050/00220/AM20/	RLA File :31/83/040/00055/AM20/	Lic.No/Date:3110067463 04.07.2019	
Decision : The committee considered the case as per agenda and noted that Hard Copy of the application of the firm has not been received from Firm despite repeated reminders. Therefore, committee decided to reject the case as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019			

Case No.:34/8/87-ALC1/2019	Party Name: SUNLINK PHOTOVOLTAIC PRIVATE LIMITED	Meet No/Date:17/87-ALC1/2019 07.02.2020	Status: Rejected
HQ File :01/87/050/00221/AM20/	RLA File :31/83/040/00053/AM20/	Lic.No/Date:3110067464 05.07.2019	
Decision : The committee considered the case as per agenda and noted that Hard Copy of the application of the firm has not been received from Firm despite repeated reminders. Therefore, committee decided to reject the case as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019			

Case No.:36/8/87-ALC1/2019	Party Name: MANGALAM ORGANICS LIMITED (FORMERLY DUJODWALA)	Meet No/Date:17/87-ALC1/2019 07.02.2020	Status: Deferred
HQ File :01/87/050/00223/AM20/	RLA File :03/95/040/00077/AM20/	Lic.No/Date:0310830155 08.07.2019	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-			
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.			
b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.			
c) Chemical name, Technical specifications of items proposed to be imported.			
d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.			
e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product			

32	Case No.:39/8/87-ALC1/2019	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:17/87-ALC1/2019 07.02.2020	Status: Deferred
	HQ File :01/87/050/00226/AM20/	RLA File :03/94/040/00301/AM20/	Lic.No/Date:0310830273 12.07.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the reply of the firm by TEC {DNM}				

33	Case No.:43/8/87-ALC1/2019	Party Name: VARIOFIL INDUSTRIES	Meet No/Date:17/87-ALC1/2019 07.02.2020	Status: Rejected
	HQ File :01/87/050/00230/AM20/	RLA File :24/24/040/00018/AM20/	Lic.No/Date:2410042810 16.07.2019	
Decision : The committee considered the case as per agenda and noted that Hard Copy of the application of the firm has not been received from Firm despite repeated reminders. Therefore, committee decided to reject the case as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019				

34	Case No.:53/8/87-ALC1/2019	Party Name: ASHKA IMPORT EXPORT	Meet No/Date:17/87-ALC1/2019 07.02.2020	Status: Rejected
	HQ File :01/87/050/00240/AM20/	RLA File :02/24/040/00057/AM20/	Lic.No/Date:0210209321 23.07.2019	
Decision : The committee considered the case as per agenda and noted that Hard Copy of the application of the firm has not been received from Firm despite repeated reminders. Therefore, committee decided to reject the case as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019				

35	Case No.:55/8/87-ALC1/2019	Party Name: DELTA THERMOFORMERS	Meet No/Date:17/87-ALC1/2019 07.02.2020	Status: Rejected
	HQ File :01/87/050/00242/AM20/	RLA File :03/94/040/00334/AM20/	Lic.No/Date:0310830529 24.07.2019	
Decision : The committee noted that a DL was issued to firm on 28.11.2019, which was followed by a reminder on 14.01.2020. However, firm has not replied to the DL. Therefore, committee decided to reject the case				

36	Case No.:58/8/87-ALC1/2019	Party Name: TANGERINE DESIGN PVT. LTD.	Meet No/Date:17/87-ALC1/2019 07.02.2020	Status: Deferred
	HQ File :01/87/050/00245/AM20/	RLA File :05/24/040/00246/AM20/	Lic.No/Date:0510411359 25.07.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DPIIT				

37	Case No.:71/8/87-ALC1/2019	Party Name: SERVEWELL HOUSEHOLD APPLIANCES	Meet No/Date:17/87-ALC1/2019 07.02.2020	Status: Rejected
	HQ File	RLA File	Lic.No/Date:2410042829	

01/87/050/00258/AM20/	24/24/040/00022/AM20/	26.07.2019	
Decision : The committee considered the case as per agenda and noted that Hard Copy of the application of the firm has not been received from Firm despite repeated reminders. Therefore, committee decided to reject the case as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019			

Case No.: 65/8/87-ALC1/2019	Party Name: TIME TECHNOPLAST LTD.	Meet No/Date: 17/87-ALC1/2019 07.02.2020	Status: Deferred
38 HQ File 01/87/050/00252/AM20/	RLA File 03/95/040/01385/AM19/	Lic.No/Date:0310830636 29.07.2019	
Decision : The committee considered the case as per agenda and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case to explain the export product along with sample and process involved along and deferred the case.			

Case No.: 78/8/87-ALC1/2019	Party Name: SHRINATH ROTOPACK PRIVATE LIMITED	Meet No/Date: 17/87-ALC1/2019 07.02.2020	Status: Approved
HQ File 01/87/050/00265/AM20/	RLA File 09/24/040/00220/AM20/	Lic.No/Date:0910067850 30.07.2019	
39	Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00265/AM20, the Committee decided to ratify the license as under:-		
	EXPORT ITEM	QUANTITY	IMPORT ITEM
	Printed Flexible Packaging Material of One layer in the form of Rolls Made out of Polyethylene	70500Kg	Low Density Polyethylene (312E RESIN)
			LDPE (150E RESIN)
			24745.500Kg
			48645.000Kg
	RA may take consequential action as per Policy / Procedures		

Case No.: 79/8/87-ALC1/2019	Party Name: PACT CLOSURE SYSTEMS (INDIA) PRIVATE LIMITED	Meet No/Date: 17/87-ALC1/2019 07.02.2020	Status: Rejected
40 HQ File 01/87/050/00266/AM20/	RLA File 07/24/040/00098/AM20/	Lic.No/Date:0710115234 31.07.2019	
Decision : The committee considered the case as per agenda and noted that Hard Copy of the application of the firm has not been received from Firm despite repeated reminders. Therefore, committee decided to reject the case as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019			

Case No.: 84/8/87-ALC1/2019	Party Name: GULNAR PLASTICS PRIVATE LIMITED	Meet No/Date: 17/87-ALC1/2019 07.02.2020	Status: Approved
41 HQ File 01/87/050/00271/AM20/	RLA File 03/94/040/00354/AM20/	Lic.No/Date:0310830825 06.08.2019	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00271/AM20, the Committee decided to ratify the license as under:-			

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
COLOUR PP WOVEN FABRICS LAMINATED/COATED WITH LDPE CONTAINING OF MINIMUM 270MT}	300MT	PP GRANULES	139.320MT
		PP GRANULES (LAMINATION GRADE)	25.200MT
		COLOUR MASTER BATCH	18.900MT
		THERMOPLASTIC POLYOLEFINS	53.550MT
		PROPYLENE - BASED ELASTOMER	53.550MT
		LDPE	28.350MT

Case No.:86/8/87-ALC1/2019	Party Name: SAMPARK INDUSTRIES LTD	Meet No/Date:17/87-ALC1/2019 07.02.2020	Status: Rejected
HQ File :01/87/050/00273/AM20/	RLA File :05/24/040/00263/AM20/	Lic.No/Date:0510411453 06.08.2019	
Decision : The committee considered the case as per agenda and noted that Hard Copy of the application of the firm has not been received from Firm despite repeated reminders. Therefore, committee decided to reject the case as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019			

Case No.:88/8/87-ALC1/2019	Party Name: VACMET INDIA LTD.	Meet No/Date:17/87-ALC1/2019 07.02.2020	Status: Deferred
HQ File :01/87/050/00275/AM20/	RLA File :06/24/040/00027/AM20/	Lic.No/Date:0610039261 07.08.2019	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- a) Production/Consumption data for starting raw material i.e. PTA & MEG for last 2 years duly certified by GST authority			

Case No.:89/8/87-ALC1/2019	Party Name: WELSPUN FLOORING LIMITED	Meet No/Date:17/87-ALC1/2019 07.02.2020	Status: Rejected
HQ File :01/87/050/00276/AM20/	RLA File :09/24/040/00247/AM20/	Lic.No/Date:0910067882 08.08.2019	
Decision : The committee considered the case as per agenda and noted that Hard Copy of the application of the firm has not been received from Firm despite repeated reminders. Therefore, committee decided to reject the case as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019			

Case No.:90/8/87-ALC1/2019	Party Name: CREST COMPOSITES & PLASTICS PVT. LTD.	Meet No/Date:17/87-ALC1/2019 07.02.2020	Status: Approved
HQ File	RLA File	Lic.No/Date:0810145935	

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उप महानिदेशक विदेश व्यापार/Dy. DGFT
विदेश व्यापार महानिदेशालय/DGFT
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

:01/87/050/00277/AM20/	:08/24/040/00150/AM20/	08.08.2019	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00277/AM20, the Committee decided to adopt following norms:-			
EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
UNSATURATED POLYESTER RESIN	1Kg	MONO PROPYLENE GLYCOL	0.05210Kg
		MP DIOL GLYCOL (2 METHYL-1,3-PROPANEDIOL)	0.06167Kg
		PHATHALIC ANYDRIDE	0.0200Kg
		TEREPHTHALIC ACID	0.18255Kg
		MALEIC ANHYDRIDE	0.1991Kg
RA may take consequential action as per Policy / Procedures			

46	Case No.: 91/8/87-ALC1/2019	Party Name: MANALI PETROCHEMICALS LIMITED	Meet No/Date:17/87-ALC1/2019 07.02.2020	Status: Deferred
	HQ File :01/87/050/00278/AM20/	RLA File :04/24/040/00057/AM19/	Lic.No/Date:0410165949 08.08.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the reply of the firm by TEC {DNM}				

47	Case No.: 92/8/87-ALC1/2019	Party Name: RMG POLYVINYL INDIA LTD.	Meet No/Date:17/87-ALC1/2019 07.02.2020	Status: Deferred
	HQ File :01/87/050/00279/AM20/	RLA File :05/24/040/00260/AM20/	Lic.No/Date:0510411472 08.08.2019	
Decision : The committee considered the case as per agenda and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case to explain the export product along with sample and process involved along and deferred the case.				

48	Case No.: 3/11/87-ALC1/2019	Party Name: APOLLO PIPES LIMITED	Meet No/Date:17/87-ALC1/2019 07.02.2020	Status: Deferred
	HQ File :01/87/050/00321/AM20/	RLA File :05/23/040/00209/AM20/	Lic.No/Date:0510411684 29.08.2019	
Decision : The committee considered the case as per agenda and noted that firm was asked for hard copy of the application. However, same has not been received. Therefore, committee decided to remind the firm and deferred the case.				

49	Case No.: 4/11/87-ALC1/2019	Party Name: APOLLO PIPES LIMITED	Meet No/Date:17/87-ALC1/2019 07.02.2020	Status: Deferred
	HQ File :01/87/050/00322/AM20/	RLA File :05/23/040/00210/AM20/	Lic.No/Date:0510411685 29.08.2019	
Decision : The committee considered the case as per agenda and noted that firm was asked for hard copy of the application. However, same has not been received. Therefore, committee decided				

to remind the firm and deferred the case.

50	Case No.:5/11/87- ALC1/2019	Party Name: APOLLO PIPES LIMITED	Meet No/Date:17/87- ALC1/2019 07.02.2020	Status: Deferred
	HQ File :01/87/050/00323/AM20/	RLA File :05/23/040/00211/AM20/	Lic.No/Date:0510411686 29.08.2019	
Decision : The committee considered the case as per agenda and noted that firm was asked for hard copy of the application. However, same has not been received. Therefore, committee decided to remind the firm and deferred the case.				

51	Case No.:6/11/87- ALC1/2019	Party Name: CEAT LTD.	Meet No/Date:17/87- ALC1/2019 07.02.2020	Status: Deferred
	HQ File :01/87/050/00324/AM20/	RLA File :03/94/040/00380/AM20/	Lic.No/Date:0310831324 30.08.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DPIIT				

52	Case No.:14/11/87- ALC1/2019	Party Name: IMPEL EXPORTS	Meet No/Date:17/87- ALC1/2019 07.02.2020	Status: Deferred
	HQ File :01/87/050/00332/AM20/	RLA File :07/24/040/00121/AM20/	Lic.No/Date:0710115382 04.09.2019	
Decision : The committee considered the case as per agenda and noted that firm was asked for hard copy of the application. However, same has not been received. Therefore, committee decided to remind the firm and deferred the case.				

53	Case No.:20/11/87- ALC1/2019	Party Name: ENTREMONDE POLYCOATERS LTD.	Meet No/Date:17/87- ALC1/2019 07.02.2020	Status: Deferred
	HQ File :01/87/050/00338/AM20/	RLA File :03/94/040/00438/AM20/	Lic.No/Date:0310831394 06.09.2019	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- a) Stepwise manufacturing process indicating wastage at each stage of manufacturing b) Justification for 19% wastage in Fabric and 8% wastage in coating compound c) Exact name of Import Item at Sl.No. 2.4 and 6 with catalogue				

54	Case No.:22/11/87- ALC1/2019	Party Name: GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:17/87- ALC1/2019 07.02.2020	Status: Deferred
	HQ File :01/87/050/00340/AM20/	RLA File :34/24/040/00157/AM20/	Lic.No/Date:3410045439 09.09.2019	
Decision : The committee considered the case as per agenda and noted that firm was asked for hard copy of the application. However, same has not been received. Therefore, committee decided to remind the firm and deferred the case.				

55	Case No.:23/11/87-	Party Name: R.V.R.	Meet No/Date:17/87-	Status:
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 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

ALC1/2019	TECHNOLOGIES LTD,	ALC1/2019 07.02.2020	Approved
HQ File :01/87/050/00341/AM20/	RLA File :05/24/040/00328/AM20/	Lic.No/Date:05104117 87 11.09.2019	
Decision : The committee considered the case as per agenda and decided to ratify the license on repeat basis as per DPIIT comments given in Case No. 1256/24/87-ALC1/2018 in the Norms Committee-VII Meeting No. 8 held on 28.08.2019:-			
EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY RECOMMENDED FOR 1KG OF EXPORT PRODUCT
Nylon Skinwall Chafer Bicycle Tyres fitted with Reflective Tape Total No of Tyres 143000 Pcs Having Weight of each Tyre not exceeding 900Gms +/- 2%	125125 Kg	Natural Rubber	0.123Kg
		Synthetic Rubber - EPDM (Including Reprocessed)	0.234Kg
		Bead Wire	0.099Kg
		Carbon Black	0.095Kg
		Rubber Chemicals (Antioxidants, Accelerators, Retarders and Peptizer)	0.067Kg
		Zinc Oxide	0.011Kg
		All Other Misc. Material/Chemicals Viz, Microcrystalline Wax, Paraffin Wax, Pigments And Softners, Sulphur, Plasticizer, Coupling Agents Activators And Fillers, Dip Chemicals (Excluding Resorcinol) Mould Release Agents, Tackifiers And Catalysts And Syloff	0.027Kg
		6 Dipped Nylon Tyre Cord Fabric (840 D/I)	0.099Kg
		Reflective Tape (Width 5mm)	4.2Meter
		Nylon Chafer	0.042Sq.Mt

		Synthetic Rubber PBR	0.196Kg
Note: There should be a value cap on rubber chemicals and Misc. Chemicals as per general note for all export product of Hand Book of Procedure, Vol.II			
RA may take consequential action as per Policy / Procedures			

	Case No.:25/11/87- ALC1/2019	Party Name: CHIRIPAL POLY FILMS LTD.	Meet No/Date:17/87- ALC1/2019 07.02.2020	Status: Deferred
56	HQ File :01/87/050/00343/AM20/	RLA File :08/24/040/00178/AM20/	Lic.No/Date:0810146143 12.09.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the reply of the firm by TEC{SK}				

	Case No.:26/11/87- ALC1/2019	Party Name: MALAYA RUB-TECH INDUSTRIES	Meet No/Date:17/87- ALC1/2019 07.02.2020	Status: Deferred
57	HQ File :01/87/050/00344/AM20/	RLA File :10/24/040/00050/AM20/	Lic.No/Date:1010060271 12.09.2019	
Decision : The committee considered the case as per agenda and noted that firm was asked for hard copy of the application. However, same has not been received. Therefore, committee decided to remind the firm and deferred the case.				

	Case No.:28/11/87- ALC1/2019	Party Name :BENEXI VINYL PRIVATE LIMITED	Meet No/Date:17/87- ALC1/2019 07.02.2020	Status: Deferred
58	HQ File :01/87/050/00346/AM20/	RLA File :05/23/040/00235/AM20/	Lic.No/Date:0510411826 12.09.2019	
Decision : The committee considered the case as per agenda and noted that firm was asked for hard copy of the application. However, same has not been received. Therefore, committee decided to remind the firm and deferred the case.				

	Case No.:31/11/87- ALC1/2019	Party Name: EM TECHNIK INDIA PRIVATE LIMITED	Meet No/Date:17/87- ALC1/2019 07.02.2020	Status: Deferred
59	HQ File :01/87/050/00349/AM20/	RLA File :31/83/040/00080/AM20/	Lic.No/Date:3110067532 16.09.2019	
Decision : The committee considered the case as per agenda and noted that firm was asked for hard copy of the application. However, same has not been received. Therefore, committee decided to remind the firm and deferred the case.				

	Case No.:35/11/87- ALC1/2019	Party Name: SYNTHETIC PACKERS PVT LTD	Meet No/Date:17/87- ALC1/2019 07.02.2020	Status: Deferred
60	HQ File :01/87/050/00353/AM20/	RLA File :07/24/040/00134/AM20/	Lic.No/Date:0710115433 16.09.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the reply of the firm by TEC{SK}				

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 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

61	Case No.:32/11/87- ALC1/2019	Party Name: R R KABEL LIMITED	Meet No/Date:17/87- ALC1/2019 07.02.2020	Status: Deferred
	HQ File :01/87/050/00350/AM20/	RLA File :03/95/040/00465/AM20/	Lic.No/Date:0310831601 17.09.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the reply of the firm by TEC {SK}				

62	Case No.:36/11/87- ALC1/2019	Party Name: ARVIND LIMITED	Meet No/Date:17/87- ALC1/2019 07.02.2020	Status: Deferred
	HQ File :01/87/050/00354/AM20/	RLA File :08/24/040/00192/AM20/	Lic.No/Date:0810146204 18.09.2019	
Decision : The committee considered the case as per agenda and noted that firm was asked for hard copy of the application. However, same has not been received. Therefore, committee decided to remind the firm and deferred the case.				

63	Case No.:43/11/87- ALC1/2019	Party Name: R R KABEL LIMITED	Meet No/Date:17/87- ALC1/2019 07.02.2020	Status: Deferred
	HQ File :01/87/050/00361/AM20/	RLA File :03/95/040/00604/AM20/	Lic.No/Date:0310831697 23.09.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the reply of the firm by TEC {SK}				

64	Case No.:44/11/87- ALC1/2019	Party Name: R R KABEL LIMITED	Meet No/Date:17/87- ALC1/2019 07.02.2020	Status: Deferred
	HQ File :01/87/050/00362/AM20/	RLA File :03/95/040/00605/AM20/	Lic.No/Date:0310831698 23.09.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the reply of the firm by TEC {SK}				

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Case No.:48/11/87- ALC1/2019	Party Name: SPECIALTY POLYFILMS (INDIA) PVT. LTD.	Meet No/Date:17/87- ALC1/2019 07.02.2020	Status: Approved
HQ File :01/87/050/00366/AM20/	RLA File :03/95/040/00474/AM20/	Lic.No/Date:0310831752 24.09.2019	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00366/AM20, the Committee decided to ratify the license as under:-			
EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
PROTECTIVE FILM POLYPROPYLENE BASE [WITH LLDPE]	200000Kg	LLDPE GRANULES / ENHANCED POLYETHYLENE RESIN	1.05Kg/Kg content in Export
		POLYPROPYLENE GRANULES	1.05Kg/Kg content in Export
		PROPYLENE COPOLYMER	1.05Kg/Kg content in Export

RA may take consequential action as per Policy / Procedures

Case No.:56/11/87-ALC1/2019	Party Name:CREST COMPOSITES & PLASTICS PVT. LTD.	Meet No/Date:17/87-ALC1/2019 07.02.2020	Status: Approved
HQ File :01/87/050/00374/AM20/	RLA File :08/24/040/00205/AM20/	Lic.No/Date:0810146234 26.09.2019	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00374/AM20, the Committee decided to adopt following norms:-			
EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
SATURATED POLYESTER RESIN CT 7022[RESIN CONTENT NOT LESS THAN 65%]	1Kg	MONO ETHLENE GLYCOL	0.0352Kg
		DIETHYLENE GLYCOL	0.0565Kg
		GLYCERINE	0.0515Kg
		NEO PENTYL GLYCOL	0.1092Kg
		PHTHALIC ANHYDRIDE	0.3907Kg
		LAURIC ACID	0.0417Kg
		BUTYLE CELLOSOLVE	0.0676Kg
RA may take consequential action as per Policy / Procedures			

Case No.:60/11/87-ALC1/2019	Party Name: APOLLO INDUSTRIES	Meet No/Date:17/87-ALC1/2019 07.02.2020	Status: Deferred
HQ File :01/87/050/00378/AM20/	RLA File :52/24/040/00032/AM20/	Lic.No/Date:5210043188 26.09.2019	
Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case			

Case No.:59/11/87-ALC1/2019	Party Name: STERLING AUXILIARIES PVT LTD	Meet No/Date:17/87-ALC1/2019 07.02.2020	Status: Deferred
HQ File :01/87/050/00377/AM20/	RLA File :03/95/040/00510/AM20/	Lic.No/Date:0310831895 27.09.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC {SK}			

Case No.:61/11/87-ALC1/2019	Party Name: JINDAL POLY FILMS LTD.	Meet No/Date:17/87-ALC1/2019 07.02.2020	Status: Deferred
HQ File :01/87/050/00379/AM20/	RLA File :05/23/040/00252/AM20/	Lic.No/Date:0510411970 27.09.2019	

Dilip Kumar

Decision : The committee considered the case as per agenda and noted that firm was asked for hard copy of the application. However, same has not been received. Therefore, committee decided to remind the firm and deferred the case.

70	Case No.:62/11/87-ALC1/2019	Party Name: CREST COMPOSITES & PLASTICS PVT. LTD.	Meet No/Date:17/87-ALC1/2019 07.02.2020	Status: Approved
	HQ File :01/87/050/00380/AM20/	RLA File :08/24/040/00209/AM20/	Lic.No/Date:0810146257 27.09.2019	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File-No. 01/87/050/00380/AM20, the Committee decided to adopt following norms:-				
70	EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
	SATURATED POLYESTER RESIN TOP COAT CT 6224	1Kg	MONO ETHLENE GLYCOL	0.0586Kg
			NEO PENTYL GLYCOL	0.1770Kg
			BUTYLE CELLOSOLVE	0.0730Kg
			PURIFIED ISOPHTHALIC ACID	0.1907Kg
			PHTHALIC ANHYDRIDE	0.1086Kg
			ADIPIC ACID	0.0767Kg
RA may take consequential action as per Policy / Procedures				

71	Case No.:64/11/87-ALC1/2019	Party Name: SASA RUBBERS PRIVATE LIMITED	Meet No/Date:17/87-ALC1/2019 07.02.2020	Status: Deferred
	HQ File :01/87/050/00382/AM20/	RLA File :24/24/040/00031/AM20/	Lic.No/Date:2410042876 01.10.2019	
Decision : The committee considered the case as per agenda and noted that firm was asked for hard copy of the application. However, same has not been received. Therefore, committee decided to remind the firm and deferred the case.				

72	Case No.:73/11/87-ALC1/2019	Party Name: JAYSHRI PROPACK PVT. LTD	Meet No/Date:17/87-ALC1/2019 07.02.2020	Status: Deferred
	HQ File :01/87/050/00391/AM20/	RLA File :08/24/040/00217/AM20/	Lic.No/Date:0810146311 10.10.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the reply of the firm by TEC {SK}				

73	Case No.:79/11/87-ALC1/2019	Party Name: SHRINATH ROTO PACK PVT LTD.	Meet No/Date:17/87-ALC1/2019 07.02.2020	Status: Deferred
	HQ File :01/87/050/00397/AM20/	RLA File :09/24/040/00359/AM20/	Lic.No/Date:0910068075 11.10.2019	

Dilip Kumar

दिलीप कुमार/DILIP KUMAR
उप महा निदेशक विदेश व्यापार/Dy. DGFT
विदेश व्यापार महा निदेशालय/DGFT
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : The committee considered the case as per agenda and noted that firm was asked for hard copy of the application. However, same has not been received. Therefore, committee decided to remind the firm and deferred the case.

74	Case No.:4/14/87-ALC1/2019	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:17/87-ALC1/2019 07.02.2020	Status: Deferred
	HQ File :01/87/050/00474/AM20/	RLA File :03/95/040/00811/AM20/	Lic.No/Date:0310832924 21.11.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DPIIT				

75	Case No.:5/14/87-ALC1/2019	Party Name: SRF LIMITED	Meet No/Date:17/87-ALC1/2019 07.02.2020	Status: Deferred
	HQ File :01/87/050/00475/AM20/	RLA File :05/24/040/00498/AM20/	Lic.No/Date:0510412592 21.11.2019	
Decision : The committee considered the case as per agenda and noted that firm was asked for hard copy of the application. However, same has not been received. Therefore, committee decided to remind the firm and deferred the case.				

76	Case No.:6/14/87-ALC1/2019	Party Name: VACMET INDIA LTD.	Meet No/Date:17/87-ALC1/2019 07.02.2020	Status: Deferred
	HQ File :01/87/050/00476/AM20/	RLA File :06/24/040/00063/AM20/	Lic.No/Date:0610039354 22.11.2019	
Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- a) Production/Consumption data for starting raw material i.e. PTA & MEG for last 2 years duly certified by GST authority				

77	Case No.:9/14/87-ALC1/2019	Party Name: RAJIV PLASTICS PVT. LTD.	Meet No/Date:17/87-ALC1/2019 07.02.2020	Status: Deferred
	HQ File :01/87/050/00479/AM20/	RLA File :03/95/040/00822/AM20/	Lic.No/Date:0310832957 22.11.2019	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- a) Details of indigenous input with quantity b) Catalogue of both Import Items c) Justification for 5% wastage				

78	Case No.:11/14/87-ALC1/2019	Party Name: BULK LIQUID SOLUTIONS PVT LTD	Meet No/Date:17/87-ALC1/2019 07.02.2020	Status: Deferred
	HQ File :01/87/050/00481/AM20/	RLA File :07/24/040/00191/AM20/	Lic.No/Date:0710115744 26.11.2019	
Decision : The Committee considered the case as per agenda and decided to issue deficiency				

letter to the authorization holder for submission of the following information and deferred the case:-
a) Exact name of Polymer of Import Item at Sl.No.1 with thickness

79	Case No.:14/14/87-ALC1/2019	Party Name: SERVIEWELL HOUSEHOLD APPLIANCES	Meet No/Date:17/87-ALC1/2019 07.02.2020	Status: Deferred
	HQ File :01/87/050/00484/AM20/	RLA File :24/24/040/00039/AM20/	Lic.No/Date:2410042935 27.11.2019	
	Decision : The committee considered the case as per agenda and noted that firm was asked for hard copy of the application. However, same has not been received. Therefore, committee decided to remind the firm and deferred the case.			

80	Case No.:15/14/87-ALC1/2019	Party Name: ORNATE PLASTICS PRIVATE LIMITED	Meet No/Date:17/87-ALC1/2019 07.02.2020	Status: Deferred
	HQ File :01/87/050/00485/AM20/	RLA File :24/24/040/00038/AM20/	Lic.No/Date:2410042938 28.11.2019	
	Decision : The committee considered the case as per agenda and noted that firm was asked for hard copy of the application. However, same has not been received. Therefore, committee decided to remind the firm and deferred the case.			

81	Case No.:16/14/87-ALC1/2019	Party Name: CONTINENTAL INDIA PRIVATE LIMITED	Meet No/Date:17/87-ALC1/2019 07.02.2020	Status: Deferred
	HQ File :01/87/050/00486/AM20/	RLA File :05/23/040/00328/AM20/	Lic.No/Date:0510412682 28.11.2019	
	Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DPIIT			

82	Case No.:17/14/87-ALC1/2019	Party Name: MALAYA RUB-TECH INDUSTRIES	Meet No/Date:17/87-ALC1/2019 07.02.2020	Status: Deferred
	HQ File :01/87/050/00487/AM20/	RLA File :10/24/040/00072/AM20/	Lic.No/Date:1010060330 28.11.2019	
	Decision : The committee considered the case as per agenda and noted that firm was asked for hard copy of the application. However, same has not been received. Therefore, committee decided to remind the firm and deferred the case.			

83	Case No.:18/14/87-ALC1/2019	Party Name: VISION POLYMER PVT LTD	Meet No/Date:17/87-ALC1/2019 07.02.2020	Status: Deferred
	HQ File :01/87/050/00488/AM20/	RLA File :34/24/040/00264/AM20/	Lic.No/Date:3410045665 29.11.2019	
	Decision : The committee considered the case as per agenda and noted that firm was asked for hard copy of the application. However, same has not been received. Therefore, committee decided to remind the firm and deferred the case.			

84	Case No.:20/14/87-ALC1/2019	Party Name: UNIFORM SYNTHETICS	Meet No/Date:17/87-ALC1/2019	Status: Approved
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		07.02.2020	
HQ File :01/87/050/00490/AM20/	RLA File :03/95/040/00842/AM20/	Lic.No/Date:0310833125 02.12.2019	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00490/AM20, the Committee decided to adopt following norms:-			
EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
DIMER ACID BASE NON REACTIVE POLYIMIDE RESINS	1Kg	DIMER ACID	0.753Kg
		HEXAMETHYLENEDIAMINE	0.319Kg
RA may take consequential action as per Policy / Procedures			

Case No.:22/14/87- ALC1/2019	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:17/87- ALC1/2019 07.02.2020	Status: Deferred
HQ File :01/87/050/00492/AM20/	RLA File :03/94/040/00704/AM20/	Lic.No/Date:0310833168 03.12.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC{SK}			

Case No.:1/17/87- ALC1/2019	Party Name: PLASTENE INDIA LIMITED	Meet No/Date:17/87- ALC1/2019 07.02.2020	Status: Deferred
HQ File :01/87/050/00547/AM20/	RLA File :08/24/040/00296/AM20/	Lic.No/Date:0810146964 09.01.2020	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019			

Case No.:2/17/87- ALC1/2019	Party Name: UMASREE TEXPLAST PVT. LTD.,	Meet No/Date:17/87- ALC1/2019 07.02.2020	Status: Deferred
HQ File :01/87/050/00548/AM20/	RLA File :08/24/040/00289/AM20/	Lic.No/Date:0810146965 09.01.2020	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019			

Case No.:3/17/87- ALC1/2019	Party Name: OCEAN THERMOPLASTIC ELASTOMERS PRIVATE LIMITED	Meet No/Date:17/87- ALC1/2019 07.02.2020	Status: Deferred
HQ File :01/87/050/00549/AM20/	RLA File :05/24/040/00643/AM20/	Lic.No/Date:0510413270 09.01.2020	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC{SK}			

89	Case No.: 4/17/87- ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date: 17/87- ALC1/2019 07.02.2020	Status: Deferred
	HQ File :01/87/050/00550/AM20/	RLA File :03/95/040/00916/AM20/	Lic.No/Date:0310834114 14.01.2020	
Decision : The committee considered the case as per agenda and decided to defer the matter				

90	Case No.: 5/17/87- ALC1/2019	Party Name: VINYL TUBES PRIVATE LIMITED	Meet No/Date: 17/87- ALC1/2019 07.02.2020	Status: Deferred
	HQ File :01/87/050/00551/AM20/	RLA File :05/24/040/00650/AM20/	Lic.No/Date:0510413332 15.01.2020	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019				

91	Case No.: 6/17/87- ALC1/2019	Party Name: EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date: 17/87- ALC1/2019 07.02.2020	Status: Deferred
	HQ File :01/87/050/00552/AM20/	RLA File :03/94/040/00776/AM20/	Lic.No/Date:0310834240 16.01.2020	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019				

92	Case No.: 7/17/87- ALC1/2019	Party Name: MARUTI TECHNO RUBBER PVT LTD	Meet No/Date: 17/87- ALC1/2019 07.02.2020	Status: Deferred
	HQ File :01/87/050/00553/AM20/	RLA File :05/24/040/00651/AM20/	Lic.No/Date:0510413358 16.01.2020	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019				

93	Case No.: 8/17/87- ALC1/2019	Party Name: EXPANDED POLYMER SYSTEMS PRIVATE LIMITED	Meet No/Date: 17/87- ALC1/2019 07.02.2020	Status: Deferred
	HQ File :01/87/050/00554/AM20/	RLA File :03/94/040/00810/AM20/	Lic.No/Date:0310834241 16.01.2020	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019				

94	Case No.: 9/17/87- ALC1/2019	Party Name: DASHMESH RUBBER INDUSTRIES PVT.LTD.	Meet No/Date: 17/87- ALC1/2019 07.02.2020	Status: Deferred
	HQ File :01/87/050/00555/AM20/	RLA File :52/24/040/00062/AM20/	Lic.No/Date:5210043303 16.01.2020	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the				

application has not been received. Therefore, committee decided to obtain the same from firm as per para 6 of Policy Circular No.23/2015-20 dated 15.05.2019

95	Case No.:10/17/87-ALC1/2019	Party Name : RELIANCE INDUSTRIES LIMITED	Meet No/Date:17/87-ALC1/2019 07.02.2020	Status: Deferred
	HQ File :01/87/050/00556/AM20/	RLA File :03/95/040/00948/AM20/	Lic.No/Date:0310834280 17.01.2020	
Decision : The committee considered the case as per agenda and decided to defer the matter				

96	Case No.:11/17/87-ALC1/2019	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:17/87-ALC1/2019 07.02.2020	Status: Deferred
	HQ File :01/87/050/00557/AM20/	RLA File :03/95/040/01021/AM20/	Lic.No/Date:0310834319 20.01.2020	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019				

97	Case No.:12/17/87-ALC1/2019	Party Name: LOPAREX INDIA PRIVATE LIMITED	Meet No/Date:17/87-ALC1/2019 07.02.2020	Status: Deferred
	HQ File :01/87/050/00558/AM20/	RLA File :03/95/040/01027/AM20/	Lic.No/Date:0310834320 20.01.2020	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019				

98	Case No.:13/17/87-ALC1/2019	Party Name: LOPAREX INDIA PRIVATE LIMITED	Meet No/Date:17/87-ALC1/2019 07.02.2020	Status: Deferred
	HQ File :01/87/050/00559/AM20/	RLA File :03/95/040/01028/AM20/	Lic.No/Date:0310834321 20.01.2020	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019				

99	Case No.:14/17/87-ALC1/2019	Party Name: MPD INDUSTRIES PVT. LTD.,	Meet No/Date:17/87-ALC1/2019 07.02.2020	Status: Deferred
	HQ File :01/87/050/00560/AM20/	RLA File :56/24/040/00011/AM20/	Lic.No/Date:5610005792 20.01.2020	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019				

100	Case No.:15/17/87-ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:17/87-ALC1/2019 07.02.2020	Status: Deferred
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HQ File :01/87/050/00561/AM20/	RLA File :03/95/040/01002/AM20/	Lic.No/Date:0310834335 20.01.2020	
Decision : The committee considered the case as per agenda and decided to defer the matter			

101	Case No.: 16/17/87- ALC1/2019	Party Name: THOMSON RUBBERS INDIA PRIVATE LIMITED	Meet No/Date:17/87- ALC1/2019 07.02.2020	Status: Deferred
	HQ File :01/87/050/00562/AM20/	RLA File :10/24/040/00091/AM20/	Lic.No/Date:1010060378 21.01.2020	
	Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019			

102	Case No.: 17/17/87- ALC1/2019	Party Name: ARKEMA CHEMICALS INDIA PVT. LTD.,	Meet No/Date:17/87- ALC1/2019 07.02.2020	Status: Deferred
	HQ File :01/87/050/00563/AM20/	RLA File :03/94/040/00864/AM20/	Lic.No/Date:0310834356 21.01.2020	
	Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC{DNM}			

103	Case No.: 18/17/87- ALC1/2019	Party Name: ARKEMA CHEMICALS INDIA PVT. LTD.,	Meet No/Date:17/87- ALC1/2019 07.02.2020	Status: Deferred
	HQ File :01/87/050/00564/AM20/	RLA File :03/94/040/00865/AM20/	Lic.No/Date:0310834360 21.01.2020	
	Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC{DNM}			

104	Case No.: 19/17/87- ALC1/2019	Party Name: CHEMICAL PROCESS PIPING PVT.LTD.	Meet No/Date:17/87- ALC1/2019 07.02.2020	Status: Deferred
	HQ File :01/87/050/00565/AM20/	RLA File :03/94/040/00870/AM20/	Lic.No/Date:0310834362 21.01.2020	
	Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019			

105	Case No.: 21/17/87- ALC1/2019	Party Name: GOLDIEN ROLLS PVT LTD	Meet No/Date:17/87- ALC1/2019 07.02.2020	Status: Deferred
	HQ File :01/87/050/00567/AM20/	RLA File :33/24/040/00029/AM20/	Lic.No/Date:3310030646 21.01.2020	
	Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019			

106	Case No.: 20/17/87-	Party Name: JESONS	Meet No/Date:17/87-	Status:
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ALC1/2019	INDUSTRIES LIMITED	ALC1/2019 07.02.2020	Deferred
HQ File :01/87/050/00566/AM20/	RLA File :03/94/040/00891/AM20/	Lic.No/Date:0310834381. 22.01.2020	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC {SK}			

Meeting ended with a vote of thanks to the Chair.

Dilip Kumar

दिलीप कुमार/DILIP KUMAR
उप महानिदेशक विदेश व्यापार/Dy. DGFT
विदेश व्यापार महानिदेशालय/DGFT
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
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